

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Petition No. 131/MP/2018
along with IA No. 70 of 2019**

**Coram:
Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S.Jha, Member**

Date of Order: 6th of August, 2019

In the matter of

Sasan Power Limited

..... **Petitioner**

Vs.

MP Power Management Company and others

.....**Respondents**

**And
In the matter of**

Interlocutory Application for seeking withdrawal of Petition.

ORDER

The Petitioner, Sasan Power Limited, has filed the Petition No. 131/MP/2018 under Section 79 of the Electricity Act, 2003 read with Competitive Bidding Guidelines and provisions of the PPA dated 7.8.2007 with the following prayers:

“(a) Approve the Optimized Mitigation Plan;

(b) Direct the Respondents to compensate the Petitioner for additional expenditure and to be incurred as a consequence of unavailability of the sufficient OB Dump land and implementation of the Optimized Mitigation Plan;

(c) Award interest and carrying cost on the expenditure incurred and to be incurred by the Petitioner;

In the interim:

(d) If found fit and proper in circumstances of the present case, direct Respondents and the Petitioner to appoint an independent expert/ institution to validate the Optimized

Mitigation Plan, estimate of financial impact and tariff recovery and submit its findings to the Commission within a defined time-frame.”

2. The Petitioner has filed the present Interlocutory Application No. 70 of 2019 (IA) for seeking permission to withdraw the Petition No. 131/MP/2018 with liberty to approach the Commission again to seek appropriate relief in accordance with the PPA and law.

3. I.A. No. 70 of 2019 is admitted by circulation.

4. The prayer of the Petitioner is allowed. Accordingly, Petition No.131/MP/2018 is disposed of as withdrawn.

5. Petition No.131/MP/2018 along with I.A. No. 70/2019 is disposed of in terms of the above.

Sd/-
(I.S.Jha)
Member

sd/-
(Dr. M.K. Iyer)
Member

sd/-
(P.K. Pujari)
Chairperson